

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-3769/2018
MA-4193/2018**

New Delhi, this the 04th day of October, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Munesh Rani, (Asst. Teacher) w/o Sh. Dalel Singh,
Aged 48 years, R/o E-2, F-4, East Jyoti Nagar, Shahdara, Delhi-53.
2. Ramniwas (Asst. Teacher) s/o Sh. Devi Singh,
Aged – 48 years, R/o A-339/1,
Gali No. 2, Rama Karawal Nagar, Delhi. Applicants

(Through Sh. U. Srivastava)

Versus

1. East Delhi Municipal Corporation, through its Commissioner,
419, Udyog Sadan, Patparganj Industrial Area, Patparganj, New Delhi.
2. The Assistant Director Education Department,
EDMC, Shahadara, North Zone, Basement of Zonal Office
Shahadara, Delhi. Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants.

MA No. 4193/2018 filed for joining together is allowed.

OA No. 3769/2018

The applicants filed the OA seeking the following reliefs:-

“(a) directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter, in the interest of justice.
(b) directing the respondents to consider and finalize the case of the applicants for notional fixation of pay, increments, allowances seniority from the year 1999 which is pending in the shape of representation dt. 02.02.18 followed by reminders, in terms of the law laid down by the

Hon'ble High Court of Delhi in WP(C) Mp/ 5061/01 upheld in LPA No. 625/02 further reiterated by the Hon'ble Tribunal in catena of OAs including OA. 924/2013 & OA No. 1846/2015 decided on 01.12.17 with all other consequential benefits.

(c) allowing the OA of the applicant with consequential benefits & cost.
(d) any other fit and proper relief may also be granted to the applicants."

2. It is submitted that the applicants' made number of representations including Annexure A/6 (Colly.) dated 05.05.2015 ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

3. In the circumstances, this OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the (Annexure A/6) representations dated 05.05.2015 of the applicants by passing an appropriate reasoned and speaking order within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/